

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :  
PETITION NUMBER : CP/1/2015  
NAME OF THE TRANSFEROR : 63 MOONS TECHNOLOGIES LTD  
NAME OF THE TRANSFERRE : UNION OF INDIA & OTHERS  
UNDER SECTION : 397/398**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

**ORDER**

The matter under reference was *sub judice* before the Principal Bench of the NCLT, New Delhi. However, an appeal (AT 03 of 2017) has been filed against the order dated 6.12.2016 before the Hon'ble NCLAT which came to be disposed of by their Lordships on 09.03.2017. While allowing the appeal, under Para 27 it has been observed that the NCLT, Chennai Bench, has to ensure early disposal of the petition in accordance with the law, after issuance of notice and hearing the parties. Based on the order of the Hon'ble NCLAT, the matter has been transferred to this Bench and listed today. In view of the same, we direct the Registry to serve the notice on both the parties for hearing of the petition. Put up on 31.05.2017 at 10.30 A.M.

  
(K. ANANTHA PADMANABHA SWAMY)  
(MEMBER (JUDICIAL))

  
(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))